

(h) when did CBI investigation report and other allegations against him were received by the authorities and when was he promoted?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (h) Information is being collected and to the extent available and permissible under the provisions of the statutes governing the conduct of the Public Sector Banks and customs and usages prevalent amongst them, will be laid on the Table of the House.

Raid on M/s. Vallabh Glass Works Limited

1555. SHRI KALYAN ROY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the residential and office premises of Shri G. A. Taktawala, Managing Director of M/s. Shri Vallabh Glass Works Limited and other Directors were searched and raided on the 20th February, 1984 for accumulation of huge black money and illegal import of machinery, etc.;

(b) what are the details of these searches together with the names of persons and concerns;

(c) whether in course of searches certain documents and jewellery were seized;

(d) whether bank lockers were sealed and if so, whether their contents have been verified, and if not, what are the reasons for the delay;

(e) whether any simultaneous investigation has been made about black money Shri Taktawala has made by taking over Hindustan Pilkington Glass Works Limited at Asansol and selling its old stock of glass sheet worth nearly Rs. 2 crores and dubious exports through various firms belonging to him, and if not, what are the reasons therefor;

(f) whether Shri Taktawala absconded after the raid and whether now he is available for interrogation; and

(g) by when the investigation is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (g) The information is being collected and will be laid on the Table of the House.

Risks underwritten by E.C.G.C.

1556. SHRI BHAGATRAM MANA-HAR:
SHRI BIR BHADRA PRATAP SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) what is the value of the risks underwritten by the Export Credit and Guarantee Corporation under its different schemes for each of the West Asian and North African region and African countries during the first six months of 1983 and 1984;

(b) what is the amount of default by importers which ECGC has paid off the Indian exporters for each of the above mentioned countries during the six months of 1984;

(c) what are the names of the countries for which ECGC has stopped underwriting of risks and the reasons therefor;

(d) how much of the underwritten amount was to be recovered till June, 1984, from each of these countries;

(e) how long these dues have been pending and whether Government are negotiating deferred payment arrangement with these countries to recover the dues; and

(f) what is ECGC's strategy of operation in WANA and African countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) The information is given in the Statement I attached.

(b) The information is given in the statement II attached.

(c) ECGC has not stopped offering cover on any country so far. However, certain countries are placed under Restricted cover. This step has been taken in view of difficulties in repatriating export proceeds.

(d) The information is given in the statement III attached.

(e) These dues have accumulated over a number of years as detailed in statement III.

ECGC has taken up the matter of Government level and is also taking the assistance of Indian Missions.

(f) Having regard to the payment difficulties experienced in certain countries, the ECGC offers cover for such countries on a 'restricted basis'. This implies that cover for exports to all such countries would be available on a case to case basis with prior approval of the corporation. This procedure enables the Corporation to scrutinise carefully the applications for cover received from exporters. Appropriate advice is tendered to the exporters while processing the applications and suitable conditions are imposed with a view to ensuring that export proceeds are repatriated by the due date.

Statement-I

VALUE OF BUSINESS COVERED

WEST ASIAN COUNTRIES Rs. in Lakhs

Name of the Country	January-June, 1983	January-March, 1984
Iran	1627	1426
Iraq	11472	188
Syria	910	10
Turkey	1	10
Jordan	54	15
Israel	51	20
Lebanon	19	1
Cyprus	11	4
TOTAL :	14136	1674

NOTE — Value covered under Project Exports represents the entire Contract Value.

NORTH AFRICAN COUNTRIES (Rs. in Lakhs)

Name of the Country	January-June, 1983	January-March, 1984
Algeria	3038	17
Chad
Libya	1120	75
Morocco	25	18
Niger Republic
Sudan	1639	42
Tunisia	21	45
Egypt	504	598
Nigeria	1111	654
TOTAL :	7539	1416

NOTE— Value covered under Project Exports represents the entire contract value.

REST OF AFRICAN COUNTRIES

Name of the Country	January-June, 1983	January-March, 1984
Angola
Botswana	11	1
Burundi	1	Neg.
Cameroun Republic	14	5
Comoros Isles
Cape Verde Island
Canary Islands	32	13
Central African Rep.	Neg.	..
Zaire	2
Congo Democratic Rep.	2	..
Benin	44	80
Ethiopia	28	19
Djibouti	60	23

Name of the Country	January- June, 1983	January- March, 1984	(Rs. in Lakhs)	
1	2	3	4	
Gabon		
Gambia	7	1		
Ghana	117	784		
Guine Republic	1		
Ivory Coast	8	8		
Kenya	261	127		
Lesotho	2	2		
Malagasy Republic		
Liberia	41	14		
Malawi	836	9		
Maderia Island		
Mali Republic	6	1		
Mauritania	Neg.	15		
Mauritius	115	67		
Guinea Bassau		
Reunien Isles	5	1		
Zimbabwe	239	Neg.		
Rwanda	4	2		
Equitorial Guinea		
Sao Thome & Principe	1	Neg		
Senegal Republic	Neg	Neg		
Seychelles	10	8		
Sierra Leone	20	9		
Somalia Republic	15	31		
South Africa	1	..		
Namibia	7	..		
Spanish Sahara St. Helena & Ascension		

Name of the Country	January June 1983	January March 1984		
1	2	3	4	
Swaziland	27	25		
Tanzania	1061	6		
Togoland	Neg.	Neg.		
Uganda	1927	7		
Upper Volta	2		
Zambia	2602	352		
Mozambique	1273	40		
TOTAL :	8777	1655		

Statement-II*(Claims Paid Under Policies)***WEST ASIAN COUNTRIES:***(Rs. in lakhs)*

Sl. No.	Name of the Country	January- June 1984
1.	Iran
2.	Iraq
3.	Syria
4.	Turkey
5.	Jordan	-
6.	Israel	-
7.	Lebanon	0.18
8.	Syprus	-
TOTAL		0.18

*(Claims Paid Under Policies.)***NORTH AFRICAN COUNTRIES:***(Rs. in lakhs)*

Sl. No.	Name of the Country	Jan. June 1984
1.	Algeria	-
2.	Chad	-

(Rs. in lakhs)		
Sl. No.	Name of the Country	Jan-June, 1984
1	2	3
3.	Libya	-
4.	Morocco	-
5.	Niger Republic	-
6.	Sudan	2.32
7.	Tunisia	-
8.	Egypt	-
9.	Nigeria	129.75
Total :		132.07

(Rs. in lakhs)		
Sl. No.	Name of the Country	Jan-June 1984
<i>REST OF AFRICAN COUNTRIES:</i>		
1.	Angola	-
2.	Botswana	-
3.	Burundi	-
4.	Cameroun Republic	1
5.	Comoros Isles	-
6.	Cap Verde Island	-
7.	Canary Islands	-
8.	Central African REP	-
9.	Zaire	-
10.	Congo Democratic REP	-
11.	Benin	1
12.	Ethiopia	-
13.	Djibouti	-
14.	Gabon	-
15.	Gambia	-
16.	Ghana	-
17.	Guine Republic	-
18.	Ivory Coast	-
19.	Kenya	2

(Rs. in lakhs)		
Sl. No.	Name of the Country	June-1984
20.	Lesotho	-
21.	Malagasy Republic	-
22.	Liberia	5
23.	Malawi	-
24.	Maderia Islands	-
25.	Mali Republic	-
26.	Mauritania	-
27.	Mauritius	Ncg.
28.	Guinea Bassau	-
29.	Reunion Isles	-
30.	Zimbabwe	-
31.	Rwanda	-
32.	Equitorial Guinea	-
33.	SAO Thome & Principe	-
34.	Senegal Republic	-
35.	Seychelles	-
36.	Sirerra Lenone	2
37.	Somalia Republic	-
38.	South Africa	-
39.	Namibia	-
40.	Spanish Sahara	-
41.	St. Helena & Ascension	-
42.	Swaziland	3
43.	Tanzania	43
44.	Togoland	-
45.	Uganda	359
46.	Upper Volta	-
47.	Zambia	35
48.	Mozambique	-
TOTAL :		451

STATEMENT III

Amounts outstanding in respect of claim paid

(Rs. in lakhs)

Country	1978	1979	1980	1981	1982	1983	1984	Total
<i>West Asian Countries</i>								
1. Syria	31.41	3.09	..	4.50
2. Turkey	40.00	12.94	3.66	56.60
<i>North African Countries</i>								
1. Sudan	1.72	5.02	198.42	679.92	1290.79	302.42	2.32	2480.61
2. Nigeria	5.81	1.60	0.37	0.52	0.47	532.15	125.32	666.24
<i>Rest of African Countries :</i>								
1. Uganda	6.15	6.11	1.40	130.00	143.66
2. Ghana	15.66	5.01	3.86	17.83	14.93	0.12	..	57.41
3. Zambia	3.09	..	16.74	121.10	208.04	113.11	34.68	496.76
4. Tanzania	..	0.07	79.14	165.37	134.95	420.65	4.42	813.93
5. Zaire	2.97	0.59	..	175.03	159.00	337.59
6. Sierra Leone	18.26	64.98	56.26	2.27	141.77
TOTAL								5199.07

1557. [Transferred to the 17th August, 1984]

Action against Oswal Woollen Mills Ltd., Ludhiana for violation of Import Control Order

1558. SHRI NAND KISHORE BHATT: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Oswal Woollen Mills Limited, Ludhiana have recently been debarred by Government from importing any goods on grounds of misusing the Import Control Order.

(b) if so, how many cases are pending against the Mills for violating the order; and

(c) whether any action has been initiated by Government against the directors of the firm for such violation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN

THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR); (a) to (c) In connection with unauthorised import of beef tallow during July-August, 1983, M/s. Oswal Woollen Mills Ltd., Ludhiana and their ten directors were debarred on 6th June, 1984 without prejudice to any other action that may be taken, from importing any goods and from receiving import licences/CCPs and allotment of imported goods through canalising agencies for the period from 9-11-1983 to 31-3-1987.

This order was also applicable to (1) M/s. Oswal Vanaspati and Allied Industries, G. T. Road, Sherpur, Ludhiana, (2) M/s. Oswal Oils and Vanaspati Industries (Unit No. 8), 17, Cochrane Basin Road, Madras-21, (3) M/s. Oswal Agro Mills Pvt. Ltd., G. T. Road, Ludhiana, and all other branches if any, of M/s. Oswal Woollen Mills Ltd., Ludhiana, and to the firms in which their directors' name(s) appear as proprietor(s), partner(s), or directors(s).